

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD SPECIAL BENCH – 1
VC AND PHYSICAL (HYBRID) MODE**

ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
25-04-2024 AT 02:30 PM

**CP (IB) No. 391/7/HDB/2022
AND
IA(IBC) 1927/2023, IA (IBC) 239/2024 & IA (IBC) 797/2024 in
CP (IB) No. 391/7/HDB/2022
u/s. 7 of IBC**

IN THE MATTER OF:

Edelweiss Asset Reconstruction Company Limited **...Financial Creditor**

AND

GVK Gautami Power Limited **...Corporate Debtor**

C O R A M:-

SHRI. PRAVEEN GUPTA, HON'BLE MEMBER (JUDICIAL)
SHRI. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)

O R D E R

IA(IBC) 1927/2023

Since, it being a special, bench, matter adjourned to 30.04.2024.

IA (IBC) 239/2024

Since, it being a special, bench, matter adjourned to 30.04.2024.

IA (IBC) 797/2024

Learned Senior Counsel Mr Abhishek Anand, for applicant present through Video Conference.

This is an application filed for seeking extension of 90 days period for completion of CIRP process beyond 180 days. It is represented by the learned senior counsel for applicant/Resolution professional that in the 5th COC meeting held on 12.04.2024 it has been decided that Form-G be re-published in order to invite the resolution plans and thus extension of 90 days period has been sought beyond 180 days. As per the averments made in the application and submissions made by the learned counsel for the applicant/Resolution Professional, we deem it proper that extension of 90 days beyond 180 days commencing from 18.04.2024 till 17.07.2024 be allowed. It is expected that Resolution Professional would take all possible efforts to expedite the CIRP process for early completion of the entire process.

Accordingly, **this application is allowed and disposed of.**

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)